

**Shri S. M. Banerjee:** The point is whether this association is being recognised?

**Shri Priya Gupta:** Sir, I rise to a point of order.

**Mr. Speaker:** Order, order. Unnecessary obstructions should not be placed and I should be allowed to proceed now.

**Shri Priya Gupta:** Sir, this is a very important question.

**Mr. Speaker:** Let us proceed now—Papers to be laid on the Table.

13.15 hrs.

#### PAPERS LAID ON THE TABLE

COMPENSATION FOR INCREASE IN COST OF LIVING FOR SALARY GROUPS BETWEEN Rs. 1000-2250.

**The Minister of Finance (Shri Sachindra Chaudhuri):** Sir, I beg to lay on the Table a copy of Ministry of Finance Office Memorandum No. F.1(12)E.II(B)/66 dated the 9th March, 1966 regarding compensation for increase in cost of living for salary groups between Rs. 1000—2250. [Placed in Library. See No. LT-5710/66.]

**Shri S. M. Banerjee (Kanpur):** Sir, on this I have something to say.

**Shri Priya Gupta (Katihar):** Sir, the Government decided . . .

**Mr. Speaker:** Order, order. Unless I call the hon. Member he should not begin to speak. Shri Banerjee—

**Shri S. M. Banerjee:** Sir, today the hon. Finance Minister is laying a copy of the Finance Ministry's Office Memorandum No. F.1(12)E.II(B)/66 dated the 9th March, 1966 regarding compensation for increase in cost of living for salary groups between Rs. 1000—2250. Sir, on 17th February a question was asked here and we

were told that the matter was under consideration. On 4th March, 1966 I read in the newspapers: "More DA for central officials—The Union Government on Thursday approved a proposal to grant dearness allowance from this month at the flat rate of Rs. 100 to central officials drawing pay between Rs. 1000-2250, PTI learns. The Finance Ministry is expected to make an announcement after working out the details." My submission is only this. Here, even the day has been mentioned—Thursday. If it is a scoop of the Press, I congratulate them for it. If that is not the case, when the Parliament is in session, I would like to know whether it was given from the office of the Finance Ministry.

**Shri Sachindra Chaudhuri:** It was not issued from the Finance Ministry.

**Shri Priya Gupta:** Sir, in this august House the hon. Finance Minister said that the Government has given increase in dearness allowance five times or six times within the last five years and increase in dearness allowance is no solution for this spiralling rise in cost of living index. This he said in regard to class III and class IV staff, and he said that he has not finalised their case as yet. I want to know how he makes this discrimination now in the case of the higher salaried groups. I do not grudge his giving dearness allowance to the higher salaried people. I only want to know why there is this discrimination.

**Shri Sachindra Chaudhuri:** How is it, Sir, a point of order, and how does it arise out of this?

**Mr. Speaker:** So far as the other employees are concerned . . .

**Shri Sachindra Chaudhuri:** So far as the other employees are concerned, they are treated in a way which is different to the terms that are being given now to these people. They are being given something in connection with their demands, on a percentage basis, there is the first stage, second stage and so on. Here we are giving a flat increase of Rs. 100 a month.

**Some hon. Members rose—**

**Mr. Speaker:** We shall go to the next item now.

**Shri Daji (Indore):** Sir, I stand quietly and I do not shout. Is that the reason why I am not being called? I have been standing ever since the paper was laid by the hon. Minister.

**Mr. Speaker:** I will give him credit for that. He may put his question now.

**Shri Daji:** In view of the fact that the Finance Minister has laid a statement about the higher salaried employees, I would like to draw his attention to the fact that the case of D.A. for the lower categories of employees, is still pending consideration and he had promised to convene a conference of the people concerned. Has he taken steps to convene the conference early so that their fears may be allayed?

**Shri Sachindra Chaudhuri:** We are taking steps to do that. Very soon that conference will be held. We are conscious of that and I am grateful to the hon. Member for reminding me about that.

**Shri A. P. Sharma (Buxar):** The hon. Finance Minister said that no statement was issued by his Ministry. May I know whether he would ensure that in future no such news leaks out when the Parliament is in session?

**Shri Sachindra Chaudhuri:** I have already said that it has not leaked out from my Ministry. It is the labour of every Minister to see that nothing leaks out when the Parliament is in session before the Parliament is informed about it. That is our duty and endeavour always, not only now but also in the past and it will also be so in the future.

#### STATEMENT ON RHODESIA

**The Minister of External Affairs (Shri Swaran Singh):** Sir, I beg to lay on the Table a statement on Rhodesia. [Placed in Library. see No. LT-5711/66].

**Shri Harj Vishnu Kamath (Hoshangabad):** Sir, I rise on a point of clarification. We have got a copy of the statement from the Notice Office, under the directions issued by you. Now, the statement laid on the Table is very elaborate as regards the Commonwealth heads of governments conference at Lagos held in January, but it dismisses the OAU States proceedings and the action taken by them, after briefly stating what had happened. The Statement says that the then Prime Minister Lal Bahadur Shastri could not attend because he was busy with the Tashkent conference and our representative Shri A. K. Sen stressed at the conference that if sanctions do not produce the desired effect, use of force should not be ruled out. It goes on to say that use of force was, if necessary, the key to the problem because that ultimate sanction alone could undermine the confidence of the rebels and hasten the end of the illegal regime in Rhodesia. The statement winds up with the observation that the Government are closely watching the situation and will continue to take such measures as may be called for, in collaboration with the other friendly Powers, especially those in Africa. May I know whether the Government has been in touch with all the States comprising the OAU (Organisation of African Unity) and also with the countries of the Commonwealth, and have they agreed to the Government's view that the use of force alone will ultimately solve this problem?

**Shri Swaran Singh:** Sir, it is not quite correct when the hon. Member says that OAU is not pointed out. I have mentioned clearly in the statement the proceedings of the OAU and the action taken by the OAU. The operative part of the question is whether we have been in touch with other member countries of OAU and other Commonwealth countries. We have been in touch with the OAU members and also with the other Commonwealth countries. For the infor-